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GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
(DEPARTMENT OF REVENUE)

NEW DELHI: DATED THE 30th OCTOBER, 1978.

NOTIFICATION  
(INCOME-TAX)

No.2568(F.NO.197/31/77-IT(AI): In exercise of the powers conferred by clause (iv) of sub-section (23C) of section 10 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby notifies "Delhi Council for Child Welfare" for the purpose of the said section for and from the assessment year 1976-77.

Sd/-

(M. SEASWANI)

UNDER SECRETARY TO THE GOVERNMENT OF INDIA

To  
The Manager,  
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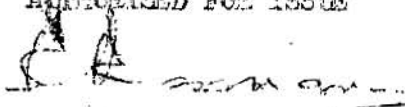
Copy to:-

1. The Hony. Secretary, Delhi Council for Child Welfare, Alipur Road, Delhi-110054.
2. The Commissioner of Income-tax, Delhi-II, New Delhi, with reference to his letter No. CIT-II/IT(405)/74/2000 dated 5.6.78.
3. All Commissioners of Income-tax.
4. Directors of Inspection (IT)/(E&S)/(P&FR)/(Inv.), New Delhi.
5. Director of CRM Services (Income-tax), 1st Floor, Aman-e-Ghalib, Mata Sardari Lane, New Delhi (5 copies).
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10. Shri M.B.Rao, Jt. Secy., Ministry of Law, Justice & Company Affairs (Department of Legal Affairs), New Delhi.

Sd/-

(V.P.VASWANI)  
SECTION OFFICER

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ASSISTANT DIRECTOR (RS&P).

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\* SWAMI \*